

Service matter.

12

Before Central Service Tribunal

G. P. Dvc.-(J)-293-75000-9-83.

District: Rajkot.

Stamp No. ~~125~~

Advocate Mr. P.M. Thakkar

Office Note, if any

for interim relief in terms of para

S.C.O.

O.A. No. 249/86

APPEAL

Spl. CIVIL

APPLICATION

No. 12 of 198

(Spl. C.A.)

(Under

(Art.

14, 16 226 227 19

Constitution of India

Act)

of the

)

To be admitted to the File.

yes/not affirmed.

This

day of

198

Assistant Registrar

Court's Order

Heard Mr. P.M. Thakkar. Thakkar.
This matter arises from the
transfer of S.O. No. 99/1985
of the file of the civil judge
Senior Division Rajkot. The
civil judge initially granted
injunctive order for a period
passed and therefore thereupon
deferred to extend it on the
ground that the suspension
of the litigation is within the
jurisdiction of the tribunal.

Spl. H. C. C. D., 46E.

The dispute is between
L.I.C. and its employee.
No notification extending the
provisions of the Administrative
Tribunal's Act to L.I.C. has been
issued. In this background
it appears that this tribunal
would not have jurisdiction.
In this background Mr. P.M.
Thakkar withdraws the
application. He however prayed
that the injunctive order originally
passed by the civil judge
may be continued for some time
to enable him to move the
civil court for appropriate order.

The application is allowed
to be withdrawn. The injunctive
order originally passed by the
civil judge on 29.1.1985 to
continue till 26.12.1985 to
enable the applicant to move
the civil judge for appropriate
order. This extension upto 26.12.1985
is however subject to the fact
that the applicant still continues
to be in service.
The applicant is at liberty
to take a certified copy of this
order if he wants to produce it
before civil judge.

P.C. Thakkar
12.12.1985

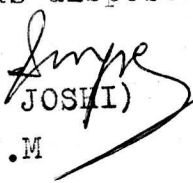
(2)

O.A. 249/86

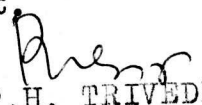
CORAM : (1) Hon'ble Mr. P.H. Trivedi (Vice Chairman)
(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

Neither the ~~application~~ applicant nor the counsel, Mr. P.M. Thakkar is present. Even in view of the order already passed on 12-12-85 the present application does not survive. No such formal order has ^{been} passed. ^{Hence} It is passed today. The application stands disposed off with no order as to cost.

1-8-86


(P.M. JOSHI)

J.M


(P.H. TRIVEDI)
V.C.